IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.692 of 2026

==========

Pushpa Devi W/o Krishnanand Paswan, Resident of Village- Neauri P.O- Kyot har P.S- Singhiya Dist- Samastipur.

... ... Petitioner/s

Versus

1. The State of Bihar through the Addl. Chief Secretary, Social Welfare Department, Govt. of Bihar, Patna.
2. The Director, Social Welfare Department (ICDS) Directorate, Indira Bhawan, Patna.
3. The Divisional Commissioner, Darbhanga Commissionery, Darbhanga.
4. The District Collector cum District Magistrate, Samastipur.
5. The District Program Officer (ICDS), Samastipur.
6. The Child Development Project Officer, Singhiya P.S. Singhiya, Distt- Samastipur.
7. Puja Yadav, W/o Ranjeet Yadav, R/o Vill- Neauri P.O- Kyot har P.S- Singhiya, Diss- Samastipur.

... ... Respondent/s

==========

Appearance :
For the Petitioner/s : Mr. Kedar Jha, Advocate
For the Respondent/s : Mr. Standing Counsel (05)

==========

CORAM: HONOURABLE MR. JUSTICE DR. ANSHUMAN
ORAL JUDGMENT
Date : 02-02-2026

Heard learned Counsel for the petitioner and learned Counsel for the State.

2. Learned Counsel for the petitioner has filed the present writ petition challenging the order dated 07.08.2025 passed by the District Programme Officer, Samastipur, in Anganwari Appeal Case No.352 of 2019 (ICDS), Sasamtipur, and DPO Court Samastipur Case No.71 of 2016-17 dated 03.06.2019.

WEB COPY

3. Learned Counsel for the State raised preliminary objection that order of District Programme Officer is challengeable under the Margdarshika for appointment of Aganbari Sevika Sahayika.

4. After hearing the parties, it transpires to this Court that the advertisement for appointment of Anganwari Sevika took place in the year 2013, appointment letter issued in the year 2015, it is being guided by the Anganwari Sevika Sahayika Margdarshan, 2011. Under the 2011 Margdarshika, there is a provision of challenging order passed by District Programme Officer within 30 days before the Deputy Director Welfare or Additional Collector authorized by the Divisional Commissioner, who has to pass order within 45 days.

5. The relevant provision laid down under Rule 10.3 to 10.6 are as follows:-

“10.3. जिला प्रोग्राम पदाधिकारी यदि चयन में अनियमितता पाते है तो उक्त चयन को रद्द करते हुए मेधा सूची के द्वितीय अभ्यर्थी को चयन करने का आदेश देगें।

जिला प्रोग्राम पदाधिकारी के उक्त आदेश के विरूद्ध तीस (30) दिनों के अंदर प्रमंडलीय आयुक्त के कार्यालय में पदस्थापित उप निदेशक, कल्याण अथवा प्रमंडलीय आयुक्त द्वारा प्राधिकृत अपर समाहर्ता से अन्यून स्तर के पदाधिकारी के समक्ष

WEB COPY

अपील दायर की जा सकेंगी।

10.4 प्रमंडलीय उप निदेशक, कल्याण अथवा प्रमंडलीय आयुक्त द्वारा प्राधिकृत पदाधिकारी द्वारा संबंधित पक्षों को सुनकर तथा जिला प्रोग्राम पदाधिकारी के आदेश से संबंधित अभिलेख का अवलोकन करते हुए पैंतालिस (45) दिनों के अन्दर मुखर आदेश पारित करेगें।

इस मामले में उनका आदेश अंतिम होगा और इस आदेश के विरुद्ध कोई अपील दायर नहीं की जा सकेगी।

10.5 सेविका सहायिका द्वारा केन्द्र संचालन में अनियमितता बरते जाने का प्रतिवेदन प्राप्त होने पर जिला प्रोग्राम पदाधिकारी संबंधित पक्षों को सुनकर 30 दिनों के अंदर मुखर आदेश पारित करेंगे।

10.6 जिला प्रोग्राम पदाधिकारी के उपर्युक्त आदेश के विरुद्ध 30 निों के अंदर जिला पदाधिकारी के समक्ष अपील दायर किया जा सकेंगा। जिला पदाधिकारी संबंधित पक्षी का सुनकर 60 दिनों के अंदर मुखर आदेश पारित करेंगे। इस आदेश के विरूद्ध कोई अपील नहीं द्वानी।"

6. Upon going through those provisions, it is crystal clear that there are two forum of appeal are present. In the first channel, the appointment on the post has subject to challenge, i.e., in Rule-10.3 and 10.4, whereas in second channel, for the irregularity done in running of the Anganwari

WEB COPY

Kendra is there which is 10.5 and 10.6. It is admitted that in the present case the dispute is admittedly relating to appointment of the Anganwari Sevika. Therefore, provision of 10.3 and 10.4 shall be applicable.

7. In this view of the matter, the present writ petition is disposed off granting liberty to the petitioner to challenge the same before the statutory appellate authority within 30 days from today.

(Dr. Anshuman, J)

Mkr./-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	09.02.2026
Transmission Date	

WEB COPY